

National Company Law Appellate Tribunal, New Delhi
Principal Bench
Company Appeal (AT)(Ins.) No. 691 of 2020

IN THE MATTER OF:

Securities and Exchange Board of India **...Appellant**

Vs.

Kerala Housing Finance Ltd. (KHFL) & Ors. **...Respondents**
Present:

For Appellant: Mr. Surekha Raman and Mr. Dileep Poolakkot, Advocates
For Respondent: Mr. Vincent (RP), Advocate

With

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For Respondent: Mr. Vincent (RP), Advocate

ORDER

(Through Virtual Mode)

25.03.2021: Learned Counsel for the Respondent submits that the arguing counsel Mr. Pratap Venugopal is busy in Hon'ble Supreme Court. Therefore, these matters may be adjourned.

Considered the submissions, the matters are adjourned.

Nobody is present on behalf of the Respondent No. 2.

Let these matters be fixed 'For Hearing' on **20th April, 2021.**

Interim Order to continue till next date of hearing.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

SC/Kam.